

Bill No. 128-C of 2026

THE SUPREME COURT (NUMBER OF JUDGES)
AMENDMENT BILL, 2026

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BILL

further to amend the Supreme Court (Number of Judges) Act, 1956.

BE it enacted by Parliament in the Seventy-seventh Year of the Republic of India as follows: —

1. (1) This Act may be called the Supreme Court (Number of Judges) Amendment Act, 2026.

Short title and
commencement.

5 (2) It shall be deemed to have come into force on the 16th day of May, 2026.

55 of 1956.

2. In section 2 of the Supreme Court (Number of Judges) Act, 1956, for the word “thirty-three”, the word “thirty-seven” shall be substituted.

Amendment of
section 2.

Repeal and
savings.

3. (1) The Supreme Court (Number of Judges) Amendment Ordinance, 2026
is hereby repealed.

Ord. 1 of 2026.

(2) Notwithstanding such repeal, anything done or any action taken under the
Supreme Court (Number of Judges) Act, 1956 as amended by the said Ordinance,
shall be deemed to have been done or taken under the corresponding provisions of
the said Act as amended by this Act.

55 of 1956.

LOK SABHA

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further to amend the Supreme Court (Number of Judges) Act, 1956.

(As passed by Lok Sabha)